

ITEM NO.501

COURT NO.1

SECTION XII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) Nos. 15336-15337/2021

[Arising out of impugned final judgment and order dated 08-08-2019 in OSA Nos. 59/2015 and 181/2015 passed by the High Court of Judicature at Madras]

GAYATRI BALASAMY

Petitioner(s)

VERSUS

M/S. ISG NOVASOFT TECHNOLOGIES LIMITED

Respondent(s)

[IA No. 100004/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 11584/2024 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 139626/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 100655/2024 - INTERVENTION APPLICATION, IA No. 100523/2024 - INTERVENTION APPLICATION, IA No. 85689/2024 - INTERVENTION APPLICATION, IA No. 248130/2024 - INTERVENTION APPLICATION, IA No. 176319/2024 - INTERVENTION APPLICATION, IA No. 100714/2024 - INTERVENTION APPLICATION, IA No. 11583/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 139625/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 9364/2025 - INTERVENTION APPLICATION and IA No. 9401/2025 - INTERVENTION APPLICATION)

WITH

SLP(C) No. 21301/2024 (XIV)  
(IA No. 286915/2024 - STAY APPLICATION)

SLP(C) No. 17941/2019 (XIV)

SLP(C) No. 7973/2022 (XI-A)  
(IA No. 128468/2022 - EARLY HEARING APPLICATION and IA No. 63701/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) Nos. 4961-4962/2024 (XII)  
(FOR ADMISSION)

Diary No. 7789/2024 (XIV)  
(IA No.176896/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.176897/2024-CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS)

**SLP(C) Nos. 18656-18663/2024 (IX)**

**(FOR ADMISSION and I.R. and IA No.184210/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)**

**Date : 19-02-2025 These matters were called on for hearing today.**

**CORAM :**

**HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE SANJAY KUMAR  
HON'BLE MR. JUSTICE K.V. VISWANATHAN  
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Ms. Raka Chatterjee, Adv.  
Mr. Arunava Mukherjee, AOR

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Ms. Rashi Goswami, Adv.  
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Mr. Abhijay Basu, Adv.  
Mr. Babit Jamwal, Adv.  
Ms. Prachi Dubey, Adv.  
Mr. Anshuman Chowdhury, Adv.  
Mr. Ajay Sharma, Adv.  
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Mr. Ayush Anand, Adv.  
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Mr. Shashank Dwivedi, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Arguments concluded.

Judgment reserved.

(DEEPAK GUGLANI)  
AR-cum-PS

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR

\*\* Re-Revised for the purpose of appearance of counsel only, on the directions of Hon'ble Court passed upon mentioning made on 04.04.2025.

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COURT NO.1

SECTION XII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) Nos. 15336-15337/2021

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Petitioner(s)

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SLP(C) No. 7973/2022 (XI-A)  
(IA No. 128468/2022 - EARLY HEARING APPLICATION and IA No. 63701/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

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(FOR ADMISSION)

Diary No. 7789/2024 (XIV)  
(IA No.176896/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.176897/2024-CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS)

**SLP(C) Nos. 18656-18663/2024 (IX)**

**(FOR ADMISSION and I.R. and IA No.184210/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)**

**Date : 19-02-2025 These matters were called on for hearing today.**

**CORAM :**

**HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE SANJAY KUMAR  
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UPON hearing the counsel the Court made the following  
O R D E R

Arguments concluded.

Judgment reserved.

(DEEPAK GUGLANI)  
AR-cum-PS

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR

\*\* Revised on the directions of Hon'ble Court upon mentioning made on 07.03.2025.

ITEM NO.501

COURT NO.1

SECTION XII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) Nos. 15336-15337/2021

[Arising out of impugned final judgment and order dated 08-08-2019 in OSA No. 59/2015 08-08-2019 in OSA No. 181/2015 passed by the High Court of Judicature at Madras]

GAYATRI BALASAMY

Petitioner(s)

VERSUS

M/S. ISG NOVASOFT TECHNOLOGIES LIMITED

Respondent(s)

[IA No. 100004/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 11584/2024 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 139626/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 100655/2024 - INTERVENTION APPLICATION, IA No. 100523/2024 - INTERVENTION APPLICATION, IA No. 85689/2024 - INTERVENTION APPLICATION, IA No. 248130/2024 - INTERVENTION APPLICATION, IA No. 176319/2024 - INTERVENTION APPLICATION, IA No. 100714/2024 - INTERVENTION APPLICATION, IA No. 11583/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 139625/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 21301/2024 (XIV)  
(IA No. 286915/2024 - STAY APPLICATION)

SLP(C) No. 17941/2019 (XIV)

SLP(C) No. 7973/2022 (XI-A)  
(IA No. 128468/2022 - EARLY HEARING APPLICATION and IA No. 63701/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) Nos. 4961-4962/2024 (XII)  
(FOR ADMISSION)

Diary No. 7789/2024 (XIV)  
(IA No.176896/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.176897/2024-CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS)

SLP(C) Nos. 18656-18663/2024 (IX)  
(FOR ADMISSION and I.R. and IA No.184210/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 19-02-2025 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE SANJAY KUMAR  
HON'BLE MR. JUSTICE K.V. VISWANATHAN  
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UPON hearing the counsel the Court made the following  
O R D E R

Arguments concluded.

Judgment reserved.

(DEEPAK GUGLANI)  
AR-cum-PS

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR